

ITEM NO.48

COURT NO.9 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014
(Arising out of impugned final judgment and order dated 02/05/2014
in CRLA No. 361/1992 passed by the High Court of Judicature at
Allahabad)
MUJAMMIL & ANR. Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)
(With appln.(s) for bail and impleadment and permission to file
additional documents and office report)
Date: 08/08/2016 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)
Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
M/s. Equity Lex Associates, Adv.

For Respondent(s)
Mr. Irshad Ahmed, AAG, UP
Mr. Abhish Kumar, Adv.
Mr. Rajesh Kr. Maurya, Adv.
Mr. Ratnakar Das, Sr. Adv.
Mr. Shakeel Ahmed, Adv.
Ms. Sadiya Shakeel, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As prayed by the learned Senior counsel appearing for the
petitioner, liberty is granted to file additional documents in the
matter with copy to the other side well in advance.
List the Special Leave Petition after four weeks on a
non-miscellaneous day.

(VISHAL ANAND) (SNEH LATA SHARMA)
COURT MASTER COURT MASTER